

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1299 of 2019

In the matter of:

Indian Bank

....Appellant

Vs.

J. Karthiga (RP) & Anr.

....Respondents

Present:

**Appellant: Mr. T. N. Durga Prasad and Mr. Rohan Narula,
Advocates**

**Respondents: Mr. Abhijeet Sinha, Ms. Pratistha Vij, Mr. Shivi
Sanyam and Mr. Jappanpreet Hora, Advocates.**

ORDER

31.01.2020: Admittedly, appeal preferred by the Financial Creditor against the approval of resolution plan has been dismissed by this Appellate Tribunal in terms of order dated 19th November, 2019 passed in Company Appeal (AT)(Insolvency) No. 1298 of 2019 on the ground of same being barred by limitation. This order has not been called in question in any judicial proceedings.

In view of the same, the instant appeal would not lie, the appeal is accordingly dismissed.

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Justice Venugopal M.]
Member (Judicial)**

**[V. P. Singh]
Member (Technical)**

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